

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3988 of 2020

Guddu Yadav @ Nirbhay Jee Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : M/s. Rajesh Kumar &
Ramesh Kumar, Advocate

For the Opposite Party : Mr. Shree Prakash Jha, A.P.P.

3/27.07.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with S. T. No. 454 of 2018 arising out of Hariharganj P.S. Case No. 18 of 2004 corresponding to G. R. No. 226 of 2004.

It has been alleged that land mines were exploded by the extremists and the telephone exchange had also been set on fire. The petitioner has been implicated on suspicion and is in custody since 06.12.2018.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge VI, Palamau at Daltonganj in connection with S. T. No. 454 of 2018 arising out of Hariharganj P.S. Case No. 18 of 2004 corresponding to G. R. No. 226 of 2004.

(Rongon Mukhopadhyay, J)